

## STATEMENT OF ACTION PLAN CASES 2019-20(01.04.2019 to 31.03.2020) UPTO 31.03.2020 PERTAINING TO AMBALA SESSIONS DIVISION.

## 1 COURTS OF ADDITIONAL DISTRICT &amp; SESSIONS JUDGES

Nature of cases targeted (category wise)	Target as on 01.04.2019	Include	Exclude	Total Disposal upto 31.03.2020	Balance as on 31.03.2020	Percentage of disposal	10 and more than 10 years old cases targetted under Action Plan 2019-20		
							Such cases as on 1.4.2019	Disposal upto the end of the month	Balance upto the end of the month
<b>Sh.Ajay Kumar Sharda, Addl.District &amp; Sessions Judge(Court withdrawn on 09.12.2019)</b>									
i) Execution Cases	25	0	2	23	0	92.0%	0	0	0
ii) All the pending cases which were instituted upto 31.12.2015	13	14	17	10	0	37.04%	3	3	0
iii) All the cases under the Prevention of Corruption Act, 1988 which are more than one year old	6	1	5	2	0	50.00%	0	0	0
iv) All the Cases under the NDPS Act,1985 which are more than one year	13	6	17	2	0	10.53%	0	0	0
v) All the pending cases in which the accused are in custody for a period of more than one year	5	0	2	3	0	60.00%	0	0	0
vi) Remaining pending cases which were instituted after 31.12.2015	88	3	36	55	0	78.57%	0	0	0
<b>Total (i+ii+iii+iv+v)</b>	<b>150</b>	<b>24</b>	<b>79</b>	<b>95</b>	<b>0</b>	<b>63.33%</b>	<b>3</b>	<b>3</b>	<b>0</b>
<b>Sh.Praveen Gupta, Additional District &amp; Sessions Judge</b>									
i) Execution Cases	25	1	1	25	0	100.0%	0	0	0
ii) All the pending cases which were instituted upto 31.12.2015	19	2	6	12	3	80.00%	0	0	0
iii) All the cases under the Prevention of Corruption Act, 1988 which are more than one year old	0	1	0	1	0	100.00%	0	0	0
iv) All the Cases under the NDPS Act,1985 which are more than one year	22	1	1	12	10	54.54%	0	0	0
v) All the pending cases in which the accused are in custody for a period of more than one year	5	0	1	3	1	75.00%	0	0	0
vi) Remaining pending cases which were instituted after 31.12.2015	79	11	7	78	5	93.97%	0	0	0
<b>Total (i+ii+iii+iv+v)</b>	<b>150</b>	<b>16</b>	<b>16</b>	<b>131</b>	<b>19</b>	<b>87.33%</b>	<b>0</b>	<b>0</b>	<b>0</b>
<b>Sh.Sundeep Singh, Additional District &amp; Sessions Judge</b>									
i) Execution Cases	25	0	0	24	1	96.0%	0	0	0
ii) All the pending cases which were instituted upto 31.12.2015	15	8	0	22	1	95.65%	0	0	0
iii) All the cases under the Prevention of Corruption Act, 1988 which are more than one year old	0	0	0	0	0	0.00%	0	0	0
iv) All the Cases under the NDPS Act,1985 which are more than one year	22	4	0	24	2	92.31%	0	0	0
v) All the pending cases in which the accused are in custody for a period of more than one year	7	0	0	6	1	85.71%	0	0	0
vi) Remaining pending cases which were instituted after 31.12.2015	81	2	14	64	5	92.75%	0	0	0
<b>Total (i+ii+iii+iv+v)</b>	<b>150</b>	<b>14</b>	<b>14</b>	<b>140</b>	<b>10</b>	<b>93.33%</b>	<b>0</b>	<b>0</b>	<b>0</b>
<b>Sh.Krishan Kant, Additional District &amp; Sessions Judge</b>									
i) Execution Cases	25	1	1	23	2	92.0%	0	0	0
ii) All the pending cases which were instituted upto 31.12.2015	17	5	0	12	10	54.54%	2	1	1
iii) All the cases under the Prevention of Corruption Act, 1988 which are more than one year old	0	2	0	0	2	0.00%	0	0	0
iv) All the Cases under the NDPS Act,1985 which are more than one year	20	10	0	13	17	43.33%	0	0	0
v) All the pending cases in which the accused are in custody for a period of more than one year	6	1	1	1	5	20.00%	0	0	0
vi) Remaining pending cases which were instituted after 31.12.2015	82	3	20	60	5	92.31%	0	0	0
<b>Total (i+ii+iii+iv+v)</b>	<b>150</b>	<b>22</b>	<b>22</b>	<b>109</b>	<b>41</b>	<b>72.66%</b>	<b>2</b>	<b>1</b>	<b>1</b>
<b>Sh.Purshottam Kumar, Additional District &amp; Sessions Judge(Court withdrawn on 05.09.2019)</b>									
i) Execution Cases	25	22	22	25	0	100.0%	0	0	0
ii) All the pending cases which were instituted upto 31.12.2015	16	0	13	3	0	18.75%	0	0	0
iii) All the cases under the Prevention of Corruption Act, 1988 which are more than one year old	0	0	0	0	0	0.00%	0	0	0
iv) All the Cases under the NDPS Act,1985 which are more than one year	21	0	17	4	0	19.04%	0	0	0
v) All the pending cases in which the accused are in custody for a period of more than one year	2	0	1	1	0	50.00%	0	0	0
vi) Remaining pending cases which were instituted after 31.12.2015	86	1	49	38	0	43.67%	0	0	0
<b>Total (i+ii+iii+iv+v)</b>	<b>150</b>	<b>23</b>	<b>102</b>	<b>71</b>	<b>0</b>	<b>47.33%</b>	<b>0</b>	<b>0</b>	<b>0</b>
<b>Ms.Aarti Singh, Additional District &amp; Sessions Judge(converted into Fast Track Court)</b>									
i) Execution Cases	11	1	3	9	0	81.8%	0	0	0
ii) All the pending cases which were instituted upto 31.12.2015	7	3	8	2	0	28.57%	0	0	0
iii) All the cases under the Prevention of Corruption Act, 1988 which are more than one year old	0	0	0	0	0	0.00%	0	0	0
iv) All the Cases under the NDPS Act,1985 which are more than one year	6	0	6	0	0	0.00%	0	0	0
v) All the pending cases in which the accused are in custody for a period of more than one year	2	0	2	0	0	0.00%	0	0	0
vi) Remaining pending cases which were instituted after 31.12.2015	44	1	26	19	0	42.22%	0	0	0
<b>Total (i+ii+iii+iv+v)</b>	<b>70</b>	<b>5</b>	<b>45</b>	<b>30</b>	<b>0</b>	<b>42.85%</b>	<b>0</b>	<b>0</b>	<b>0</b>
<b>3(i)Sh.Yashwinder Paul, Addl.District &amp; Sessions Judge,Ambala (Exclusive Court set up to deal with Henious crime cases against women) (Transferred)</b>									
<b>Oldest 100 Henious Crime Cases</b>	<b>100</b>	<b>0</b>	<b>89</b>	<b>11</b>	<b>0</b>	<b>11.00%</b>	<b>0</b>	<b>0</b>	<b>0</b>
<b>3(i)Sh.Rajnish Bansal, Addl.District &amp; Sessions Judge,Ambala (Exclusive Court set up to deal with Henious crime cases against women ) Joined at Ambala on 09.07.2019</b>									
<b>Oldest 100 Henious Crime Cases</b>	<b>0</b>	<b>89</b>	<b>20</b>	<b>48</b>	<b>21</b>	<b>69.56%</b>	<b>0</b>	<b>0</b>	<b>0</b>
<b>4 (I) Ms.Ritu Tagore, District &amp; Sessions Judge, Principal Judge(Family Court),Ambala,</b>									
<b>i) Execution Petitions</b>	<b>25</b>	<b>2</b>	<b>2</b>	<b>24</b>	<b>1</b>	<b>96.00%</b>	<b>0</b>	<b>0</b>	<b>0</b>
<b>ii) oldest Cases</b>	<b>125</b>	<b>7</b>	<b>7</b>	<b>115</b>	<b>10</b>	<b>92.00%</b>	<b>0</b>	<b>0</b>	<b>0</b>
<b>Total (i+ii)</b>	<b>150</b>	<b>9</b>	<b>9</b>	<b>139</b>	<b>11</b>	<b>92.66%</b>	<b>0</b>	<b>0</b>	<b>0</b>
<b>4 (I) Ms.Sangeeta Rai, Additional District &amp; Sessions Judge, Additional Principal Judge(Family Court),Ambala,</b>									
<b>i) Execution Petitions</b>	<b>25</b>	<b>0</b>	<b>0</b>	<b>24</b>	<b>1</b>	<b>96.00%</b>	<b>0</b>	<b>0</b>	<b>0</b>
<b>ii) oldest Cases</b>	<b>125</b>	<b>1</b>	<b>1</b>	<b>123</b>	<b>2</b>	<b>98.40%</b>	<b>0</b>	<b>0</b>	<b>0</b>
<b>Total (i+ii)</b>	<b>150</b>	<b>1</b>	<b>1</b>	<b>147</b>	<b>3</b>	<b>98.00%</b>	<b>0</b>	<b>0</b>	<b>0</b>

TOTAL OF THE COURTS OF ADDITIONAL DISTRICT & SESSIONS JUDGES									
i) Execution Cases	186	27	31	177	5	97.25%	0	0	0
ii) All the pending cases which were instituted upto 31.12.2015	87	32	44	61	14	81.33%	5	4	1
iii) All the cases under the Prevention of Corruption Act, 1988 which are more than one year old	6	4	5	3	2	60.00%	0	0	0
iv) All the Cases under the NDPS Act,1985 which are more than one year	104	21	41	55	29	65.47%	0	0	0
v) All the pending cases in which the accused are in custody for a period of more than one year	27	1	7	14	7	66.66%	0	0	0
vi) Remaining pending cases which were instituted after 31.12.2015	460	21	152	314	15	95.44%	0	0	0
Oldest 100 Henious Crime Cases	100	89	109	59	21	73.75%	0	0	0
oldest Cases (Family Courts)	250	8	8	238	12	95.20%	0	0	0
<b>Total (i+ii+iii+iv+v)</b>	<b>1220</b>	<b>203</b>	<b>397</b>	<b>921</b>	<b>105</b>	<b>89.76%</b>	<b>5</b>	<b>4</b>	<b>1</b>

Note: 79 Cases of the Court of Sh.Purshottam Kumar, Additional District & Sessions Judge,Ambala, have been excluded from the Action Plan targetted Cases as this Court has been withdrawn.

2. 55 Cases of the Court of Sh.Ajay Kumar Sharda, Additional District & Sessions Judge,Ambala, have been excluded from the Action Plan targetted Cases as this Court has been withdrawn.

3. 70 Cases have been included in the target cases as Ms.Aarti Singh, Addl.District & Sessions Judge, has joined in a new created Court on 18.10.2019.

4. 40 Cases of the Court of Ms.Aarti, Additional District & Sessions Judge,Ambala, have been excluded from the Action Plan targetted Cases as this Court converted into Fast Track Court of POCSO Cases

5. 20 Cases of the Court of Sh.Rajnish Bansal, Additional District & Sessions Judge,Ambala, have been excluded from the Action Plan targetted Cases as these cases have been transferred to Fast Track Court.

2 COURTS OF CIVIL JUDGES-CUM-JUDICIAL MAGISTRATES,									
Nature of cases targeted (category wise)	Target as on 01.04.2019	Include	Exclude	Total Disposal upto 31.03.2020	Balance as on 31.03.2020	Percentage of disposal	10 and more than 10 years old cases targetted under Action Plan 2019-20		
							Such cases as on 1.4.2019	Disposal upto the end of the month	Balance upto the end of the month
<b>Sh.Akshdeep Mahajan, Civil Judge(Senior Division),Ambala.(Promoted as AD&amp;SJ on</b>									
i) 50 oldest Execution Petitions	50	0	25	25	0	50.00%	1	1	0
ii) All the pending cases which were instituted upto 31.12.2014	132	0	73	59	0	44.69%	1	1	0
iii) All the cases In which accused are in custody for a period of more than six months	18	0	9	9	0	50.00%	0	0	0
iv) All the pending cases under section 138 of N.I.Act instituted upto the year 2015	0	0	0	0	0	0.00%	0	0	0
v) Remaining pending cases which were instituted after 31.12.2014	0	0	0	0	0	0.00%	0	0	0
<b>Total (i+ii+iii+iv+v)</b>	<b>200</b>	<b>0</b>	<b>107</b>	<b>93</b>	<b>0</b>	<b>46.50%</b>	<b>2</b>	<b>2</b>	<b>0</b>
<b>Sh.Vivek Yadav, Civil Judge(Senior Division)-cum-ACJM</b>									
i) 50 oldest Execution Petitions	0	25	0	4	21	16.00%	0	0	0
ii) All the pending cases which were instituted upto 31.12.2014	0	73	0	17	56	23.28%	10	5	5
iii) All the cases In which accused are in custody for a period of more than six months	0	9	0	7	2	77.77%	0	0	0
iv) All the pending cases under section 138 of N.I.Act instituted upto the year 2015	0	0	0	0	0	0.00%	0	0	0
v) Remaining pending cases which were instituted after 31.12.2014	0	0	0	0	0	0.00%	0	0	0
<b>Total (i+ii+iii+iv+v)</b>	<b>0</b>	<b>107</b>	<b>0</b>	<b>28</b>	<b>79</b>	<b>26.16%</b>	<b>10</b>	<b>5</b>	<b>5</b>
<b>Sh.Vivek Yadav, Chief Judicial Magistrate, Ambala.(Promoted as Civil Judge(Sr.Divn.23.01.2020)</b>									
i) 50 oldest Execution Petitions	50	0	26	24	0	48.00%	0	0	0
ii) All the pending cases which were instituted upto 31.12.2014	144	18	127	35	0	21.60%	0	0	0
iii) All the cases In which accused are in custody for a period of more than six months	5	0	4	1	0	20.00%	0	0	0
iv) All the pending cases under section 138 of N.I.Act instituted upto the year 2015	0	0	0	0	0	0.00%	0	0	0
v) Remaining pending cases which were instituted after 31.12.2014	1	0	1	0	0	0.00%	0	0	0
<b>Total (i+ii+iii+iv+v)</b>	<b>200</b>	<b>18</b>	<b>158</b>	<b>60</b>	<b>0</b>	<b>30.50%</b>	<b>0</b>	<b>0</b>	<b>0</b>
<b>Sh.Amberdeep Singh, Chief Judicial Magistrate, Ambala.(Joined as CJM on 23.01.2020)</b>									
i) 50 oldest Execution Petitions	0	26	0	5	21	19.23%	0	0	0
ii) All the pending cases which were instituted upto 31.12.2014	0	110	0	10	100	9.09%	2	0	2
iii) All the cases In which accused are in custody for a period of more than six months	0	4	0	0	4	0.00%	0	0	0
iv) All the pending cases under section 138 of N.I.Act instituted upto the year 2015	0	0	0	0	0	0.00%	0	0	0
v) Remaining pending cases which were instituted after 31.12.2014	0	0	0	0	0	0.00%	0	0	0
<b>Total (i+ii+iii+iv+v)</b>	<b>0</b>	<b>140</b>	<b>0</b>	<b>15</b>	<b>125</b>	<b>10.71%</b>	<b>2</b>	<b>0</b>	<b>2</b>
<b>Sh.Vinod Kumar, Civil Judge(Junior Division), Ambala.</b>									
i) 50 oldest Execution Petitions	50	9	9	43	7	86.00%	0	0	0
ii) All the pending cases which were instituted upto 31.12.2014	136	37	31	110	32	77.46%	5	3	2
iii) All the cases In which accused are in custody for a period of more than six months	7	0	0	6	1	85.71%	0	0	0
iv) All the pending cases under section 138 of N.I.Act instituted upto the year 2015	0	0	0	0	0	0.00%	0	0	0
v) Remaining pending cases which were instituted after 31.12.2014	7	0	6	1	0	100.00%	0	0	0
<b>Total (i+ii+iii+iv+v)</b>	<b>200</b>	<b>46</b>	<b>46</b>	<b>160</b>	<b>40</b>	<b>80.00%</b>	<b>5</b>	<b>3</b>	<b>2</b>
<b>Ms.Gurdeep Kaur, Civil Judge(Junior Division),Ambala.</b>									
i) 50 oldest Execution Petitions	50	0	0	37	13	74.00%	0	0	0
ii) All the pending cases which were instituted upto 31.12.2014	149	2	1	102	48	68.00%	3	1	2
iii) All the cases In which accused are in custody for a period of more than six months	0	0	0	0	0	0.00%	0	0	0
iv) All the pending cases under section 138 of N.I.Act instituted upto the year 2015	0	0	0	0	0	0.00%	0	0	0
v) Remaining pending cases which were instituted after 31.12.2014	1	0	1	0	0	0.00%	0	0	0
<b>Total (i+ii+iii+iv+v)</b>	<b>200</b>	<b>2</b>	<b>2</b>	<b>139</b>	<b>61</b>	<b>69.50%</b>	<b>3</b>	<b>1</b>	<b>2</b>
<b>Ms.Nidhi Beniwal, Civil Judge(Junior Division),Ambala.</b>									
i) 50 oldest Execution Petitions	50	0	0	35	15	70.00%	0	0	0
ii) All the pending cases which were instituted upto 31.12.2014	135	0	3	65	67	49.24%	5	2	3
iii) All the cases In which accused are in custody for a period of more than six months	15	0	0	12	3	80.00%	0	0	0
iv) All the pending cases under section 138 of N.I.Act instituted upto the year 2015	0	0	0	0	0	0.00%	0	0	0
v) Remaining pending cases which were instituted after 31.12.2014	0	3	0	3	0	100.00%	0	0	0
<b>Total (i+ii+iii+iv+v)</b>	<b>200</b>	<b>3</b>	<b>3</b>	<b>115</b>	<b>85</b>	<b>57.50%</b>	<b>5</b>	<b>2</b>	<b>3</b>
<b>Ms.Kiranpreet Kaur Saggu,Civil Judge(Junior Division),Ambala.(Resigned on 31.08.2019)</b>									
i) 50 oldest Execution Petitions	50	0	30	20	0	40.00%	0	0	0
ii) All the pending cases which were instituted upto 31.12.2014	137	0	105	32	0	23.35%	1	1	0
iii) All the cases In which accused are in custody for a period of more than six months	7	1	2	6	0	75.00%	0	0	0
iv) All the pending cases under section 138 of N.I.Act instituted upto the year 2015	0	0	0	0	0	0.00%	0	0	0
v) Remaining pending cases which were instituted after 31.12.2014	6	0	5	1	0	20.00%	0	0	0
<b>Total (i+ii+iii+iv+v)</b>	<b>200</b>	<b>1</b>	<b>142</b>	<b>59</b>	<b>0</b>	<b>29.50%</b>	<b>1</b>	<b>1</b>	<b>0</b>
<b>Ms.Neelam Kumari, Civil Judge(Junior Division),Ambala.(New Court Joined at Ambala on 23.01.2020)</b>									
i) 50 oldest Execution Petitions	0	4	0	0	4	0.00%	0	0	0
ii) All the pending cases which were instituted upto 31.12.2014	0	20	2	4	14	5.55%	0	0	0
iii) All the cases In which accused are in custody for a period of more than six months	0	2	0	2	0	100.00%	0	0	0
iv) All the pending cases under section 138 of N.I.Act instituted upto the year 2015	0	0	0	0	0	0.00%	0	0	0
v) Remaining pending cases which were instituted after 31.12.2014	0	0	0	0	0	0.00%	0	0	0
<b>Total (i+ii+iii+iv+v)</b>	<b>0</b>	<b>26</b>	<b>2</b>	<b>6</b>	<b>18</b>	<b>25.00%</b>	<b>0</b>	<b>0</b>	<b>0</b>

Nature of cases targeted (category wise)	Target as on 01.04.2019	Include	Exclude	Total Disposal upto 31.03.2020	Balance as on 31.03.2020	Percentage of disposal	10 and more than 10 years old cases targeted under Action Plan 2019-20		
							Such cases as on 1.4.2019	Disposal upto the end of the month	Balance upto the end of the month
<b>Sh.Anil Kaushik, Special Railway Magistrate, Ambala Cantt.(Transferred on 23.01.2020)</b>									
i) 50 oldest Execution Petitions	0	0	0	0	0	0.00%	0	0	0
ii) All the pending cases which were instituted upto 31.12.2014 than six months	2	0	1	1	0	50.00%	0	0	0
(New Court joined at Ambala on 18.10.2019)	0	0	0	0	0	0.00%	0	0	0
v) Remaining pending cases which were instituted after 31.12.2014	83	0	12	71	0	85.54%	0	0	0
<b>Total (i+ii+iii+iv+v)</b>	<b>85</b>	<b>0</b>	<b>13</b>	<b>72</b>	<b>0</b>	<b>84.71%</b>	<b>0</b>	<b>0</b>	<b>0</b>
<b>Sh.Vikramjit Singh, Special Railway Magistrate, Ambala Cantt.(Joined at Ambala on 23.01.2020)</b>									
i) 50 oldest Execution Petitions	0	0	0	0	0	0.00%	0	0	0
ii) All the pending cases which were instituted upto 31.12.2014	0	1	0	0	1	0.00%	0	0	0
iii) All the cases In which accused are in custody for a period of more than six months	0	0	0	0	0	0.00%	0	0	0
iv) All the pending cases under section 138 of N.I.Act instituted upto the year 2015	0	0	0	0	0	0.00%	0	0	0
v) Remaining pending cases which were instituted after 31.12.2014	0	12	0	9	3	75.00%	0	0	0
<b>Total (i+ii+iii+iv+v)</b>	<b>0</b>	<b>13</b>	<b>0</b>	<b>9</b>	<b>4</b>	<b>69.23%</b>	<b>0</b>	<b>0</b>	<b>0</b>
<b>Sh.Amberdeep Singh, Addl.Civil Judge(Senior Division), Naraingarh (Promoted as CJM on 23.01.2020)</b>									
i) 50 oldest Execution Petitions	50	3	5	48	0	96.00%	0	0	0
ii) All the pending cases which were instituted upto 31.12.2014	63	10	29	44	0	60.27%	0	0	0
iii) All the cases In which accused are in custody for a period of more than six months	4	0	2	2	0	50.00%	0	0	0
iv) All the pending cases under section 138 of N.I.Act instituted upto the year 2015	51	1	5	47	0	88.23%	0	0	0
v) Remaining pending cases which were instituted after 31.12.2014	32	0	10	22	0	100.00%	0	0	0
<b>Total (i+ii+iii+iv+v)</b>	<b>200</b>	<b>14</b>	<b>51</b>	<b>163</b>	<b>0</b>	<b>81.50%</b>	<b>0</b>	<b>0</b>	<b>0</b>
<b>Ms.Rekha Addl.Civil Judge(Senior Division), Naraingarh (Joined at Ambala on 23.01.2020)</b>									
i) 50 oldest Execution Petitions	0	2	0	0	2	0.00%	0	0	0
ii) All the pending cases which were instituted upto 31.12.2014	0	29	0	13	16	44.83%	0	0	0
iii) All the cases In which accused are in custody for a period of more than six months	0	1	0	0	1	0.00%	0	0	0
iv) All the pending cases under section 138 of N.I.Act instituted upto the year 2015	0	5	0	3	2	60.00%	0	0	0
v) Remaining pending cases which were instituted after 31.12.2014	0	0	0	0	0	0.00%	0	0	0
<b>Total (i+ii+iii+iv+v)</b>	<b>0</b>	<b>37</b>	<b>0</b>	<b>16</b>	<b>21</b>	<b>43.24%</b>	<b>0</b>	<b>0</b>	<b>0</b>
<b>Ms.Manmeet Kaur Ghuman, Civil Judge(Junior Division),Naraingarh.</b>									
i) 50 oldest Execution Petitions	50	4	4	47	3	94.00%	0	0	0
ii) All the pending cases which were instituted upto 31.12.2014	71	0	4	40	27	59.70%	0	0	0
iii) All the cases In which accused are in custody for a period of more than six months	1	5	1	5	0	100.00%	0	0	0
iv) All the pending cases under section 138 of N.I.Act instituted upto the year 2015	52	1	0	49	4	92.45%	0	0	0
v) Remaining pending cases which were instituted after 31.12.2014	26	7	8	16	9	64.00%	0	0	0
<b>Total (i+ii+iii+iv+v)</b>	<b>200</b>	<b>17</b>	<b>17</b>	<b>157</b>	<b>43</b>	<b>78.50%</b>	<b>0</b>	<b>0</b>	<b>0</b>
<b>5(ii) Ms.Yachana,Addl.Civil Judge(Senior Division)- cum-Principal Magistrate Juvenile Justice Board, Ambala.</b>									
i) 50 oldest Execution Petitions	50	2	2	23	27	46.00%	0	0	0
ii) All the inquiries which are more than four months old from the date of filing of report	48	0	0	36	12	75.00%	0	0	0
iii) oldest Cases of other categories	102	10	10	63	39	61.76%	2	0	2
<b>Total (i+ii+iii)</b>	<b>200</b>	<b>12</b>	<b>12</b>	<b>122</b>	<b>78</b>	<b>61.00%</b>	<b>2</b>	<b>0</b>	<b>2</b>
<b>6.Ms.Anita Rani, CJ(JD)-cum-JMIC,Ambala,Exclusive Court set up under 138 N.I.Act Cases (Joined at Ambala on 02.05.2018)</b>									
<b>1000 oldest cases</b>	<b>1000</b>	<b>97</b>	<b>97</b>	<b>670</b>	<b>330</b>	<b>67.00%</b>	<b>2</b>	<b>2</b>	<b>0</b>
<b>TOTAL OF SUBORDINATE COURTS</b>									
i) 50 oldest Execution Petitions	450	75	101	311	113	73.35%	1	1	0
ii) All the pending cases which were instituted upto 31.12.2014	969	300	376	532	361	59.57%	27	13	14
iii) All the cases In which accused are in custody for a period of more than six months	57	22	18	50	11	81.96%	0	0	0
iv) All the pending cases under section 138 of N.I.Act instituted upto the year 2015	103	7	5	99	6	94.28%	0	0	0
v) Remaining pending cases which were instituted after 31.12.2014	156	22	43	123	12	91.11%	0	0	0
vi) All the inquiries which are more than four months old from the date of filing of report	48	0	0	36	12	75.00%	0	0	0
vii) oldest cases of other categories (Juvenile Court)	102	10	10	63	39	61.76%	2	0	2
viii)1000 oldest cases(exclusive Court 138 N.I.Act Cases)	1000	97	97	670	330	67.00%	2	2	0
<b>Total (i+ii+iii+iv)</b>	<b>2885</b>	<b>533</b>	<b>650</b>	<b>1884</b>	<b>884</b>	<b>68.06%</b>	<b>32</b>	<b>16</b>	<b>16</b>